

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT, NEW DELHI

State Vs. Not Known

FIR No.-E042857

PS New Ashok Nagar

U/s 379 IPC


Vehicle No. UP37L8909

09.10.2020

Present: None.

An application for calling the final report u/s 173 CrPC on behalf of vehicle owner Heera Lal is received on official email of the court. However, the same stands dismissed due to territorial jurisdiction as it pertains to P.S. New Ashok Nagar and this court only deals with the cases of CBI.

Copy of this order be provided to the counsel for accused as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court.


(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT,
NEW DELHI-09.10.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT, NEW DELHI


CBI VS Nirmal Singh Bhangoo & Ors.
CC No. 43/2019
FIR No. RC/BD1/0004/E/2014
U/s 420 r/w 120B IPC

09.10.2020

Present: Accused Subrata Bhattacharya produced through VC by
Assistant Jail Supdt. Sachin Nandal.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the remand proceedings are being held through Video Conferencing using CISCO-WEBEX App from chamber using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020. The video conferencing on the common URL has been hosted by the Reader Sh. Nitin Jain as per the administrative directions of Ld. District Judge.

The accused has been heard and he be next produced on **22.10.2020** again (though this date was cancelled in the order of even date) physically unless functioning of the court remains suspended in which case he be produced through VC, The ordersheet extending remand be sent to the Jail Supdt. through electronic means/email. The Jail Supdt. shall take print out of the order and attach to the custody warrants of the accused produced via VC. Copy of order be also uploaded on the official Website of Delhi District Court.


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CC No. 43/2019
FIR No. RC/BD1/0004/E/2014
U/s 420 r/w 120B IPC

09.10.2020

Present: None.

In the present case accused was produced from JC through VC yesterday and inadvertently next date was fixed for his production as 22.10.2020 simultaneously with other accused Gurmeet Singh. However, an application for custodial parole is pending disposal for today. Hence, Jail Supdt. Be directed to produce the accused through VC at 11.45 am today itself and date of 22.10.2020 given for the production of accused stands cancelled.

The Jail Supdt. shall take print out of the order and attach to the custody warrants of the accused produced via VC. Copy of order be also uploaded on the official Website of Delhi District Court.


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ROUSE AVENUE DISTRICT COURT,
NEW DELHI-09.10.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs. N.S. Bhangoo Ors.
FIR No. RC-BD/E/0004/2014
PS CBI

Order on the application of custodial parole of the accused.

09.10.2020

Present: Ms. Mona Jonwal, Ld. PP for CBI.
Sh. Sidharth Arora, Ld. Counsel for accused Subarata Bhattacharya.

On 07.10.2020, interlocutory order was passed on the application of the accused for his dental treatment to the extent that the Jail Superintendent would facilitate the visit of the accused to the concerned Dentist at Indraprastha Apollo Hospital, Jasola Delhi on 08.10.2020 for the medical opinion regarding the treatment required and the minimum number of visits in which the dental treatment/procedure of dental bridge with new teeth and ancillary treatment can be performed.

Now the medical advise of the concerned Dentist Dr. Neeraj Verma and the Cardio Dr. Pradeep Jain besides Dr. Satish Khanna has come on record through the email ID of Reader. As per the advise of Dr. Neeraj Verma the patient would require 6 to 8 visits at Apollo Hospital for the dental treatment and a precursor COVID RT PCR Test. Also as per the advise of Dr. Pradeep Jain some blood test would be required as clarified by the counsel in the additional document filed through email on 09.10.2020 as culled out from the report of the doctor. This court being a lay person is unable to decipher the medical report of the said doctors of Apollo Hospital. **Hence, the Jail Supdt. is directed to take the advise of the competent doctors of the respective fields in taking the assessment on the medical advise given by the three doctors at Apollo hospital given on 08.10.2020 and do the blood test and whatever preparatory tests are required so that the dental procedure could be facilitated at Apollo hospital on 16.10.2020 and the RT PCR Test be also got done and the preparatory test for dental procedure be so**

performed that all the reports available by 15.10.2020. However, if facility for any such test is not available at Tihar, then any other competent facility nearby may also be used and if not available nearby then the medical facility at Apollo Hospital may be used but it is clarified that all the tests at private hospital will be at the expense of the accused. Further, the Jail Supdt. is directed to take the assistance of the **most competent and senior doctors available at Tihar** in this regard. The Jail Supdt. is also directed to provide all the medical report of the accused for his dental treatment at Apollo Hospital on 16.10.2020 and also to provide under-trial with adequate food and drink provisions for 16.10.2020. **Also the Jail Supdt. will not only provide arrangement for the applicant for his Apollo Hospital visit on 16.10.2020 at 10.30 am but also all the subsequent visits for completion of dental procedure which started before the onset of COVID pandemic but had to be left incomplete thereafter.** The concerned Dentist at Apollo Hospital is also **requested to complete the dental procedure in minimum visits possible.** The accused may also visit the other two doctors for his general treatment and cardio treatment on the day of his dental visit. **The Jail Supdt. on such dates will furnish all the medical history reports as well as adequate food and drink provisions without any further order.** However, the caveat is that the order in this application will expire after 8 such visits. With this direction, the application for custody parole for the purpose of dental treatment and visit to other two doctors is disposed off. **Copy of the order be sent to the Jail Supdt. through electronic mode for his compliance.**

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court.

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